

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-17/2016**

**IN THE MATTER OF:**

Mnava Kumar Agarwal .... Applicant/petitioner  
Vs.  
Discovery Enterprises Pvt. Ltd. & Ors. .... Respondents

**Order under Section 303(2) of the Companies Act**

**Order delivered on 01.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Nikhil Ratti Kapoor, Advocate

For the Respondents : Ms. Prachi Trehan, Advocate

**ORDER**

Learned Counsel for the respondent states that father of Mr. Chetan Sharma, learned arguing Counsel is hospitalised and therefore, request for adjournment has been made.

We accept the request and adjourn the matter to 20<sup>th</sup> September, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

01.08.2017  
V. Sethi